

PUNJAB VIDHAN SABHA

BILL NO. 12-PLA-2021

**THE PUNJAB INFRASTRUCTURE (DEVELOPMENT AND REGULATION)
AMENDMENT BILL, 2021**

**A
BILL**

further to amend the Punjab Infrastructure (Development and Regulation) Act, 2002.

BE it enacted by the Legislature of the State of Punjab in the Seventy-second year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Infrastructure (Development and Regulation) Amendment Act, 2021.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Infrastructure (Development and Regulation) Act, 2002 (hereinafter referred to as the principal Act), after section 25, the following section shall be inserted, namely:-

“25-A. Notwithstanding anything contained in this Act, the
Levy of Special State Government may also levy Special
Infrastructure Development fee on petrol,
Infrastructure Development fee. diesel and immovable property at such rate, as
the State Government may, by notification, direct, for the purpose
of which a special head shall be created under which the accrued
Special Infrastructure Development fee shall be collected and
deposited directly into the Development Fund constituted under
section 27.”

3. In the principal Act, in section 27, in sub-section (2), for the words “The amount of fee charged and collected under this Act”, the words and signs “The amount of fee, except Special Infrastructure Development fee, charged and collected under this Act” shall be substituted.

Short title and commencement.

Insertion of new section 25-A in Punjab Act 8 of 2002.

Amendment in section 27 of Punjab Act 8 of 2002

— 2 —

STATEMENTS OF OBJECTS AND REASONS

Punjab Infrastructure (Development and Regulation) (Amendment) Bill, 2021 proposes to impose the Special Infrastructure Development Fee to accelerate the pace of Infrastructure Development in the State and creating additional Revenue streams for the purpose.

This Bill seeks to establish a regulatory framework for imposition of Special Infrastructure Development Fee under the Punjab Infrastructure (Development and Regulation) Act, 2002.

Manpreet Singh Badal,
Finance Minister, Punjab.



FINANCIAL MEMORANDUM

The Punjab Infrastructure (Development and Regulation) (Amendment) Bill, 2021 is being introduced to accelerate the pace of Infrastructure Development in the State by imposing the Special Infrastructure Development Fee which shall generate Rs. 216 crores per annum approximately.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 8TH MARCH, 2021

SHASHI LAKHANPAL MISHRA
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 8th March, 2021 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).